CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
STARCOM INFORMATION TECHNOLOGY LIMITED

Registered Office: 315, Corporate Avenue, Sonawala Road, Goregaon (East), Mumbai – 400 063

This Corrigendum to Public Announcement is in continuation of and shall be read in conjunction with the original Public Announcement (PA) which appeared on Monday, February 7, 2011 to the shareholders of **Starcom Information Technology Limited ("SITL"/"Target Company") by Mr. Ziaulla Sheriff (the "Acquirer"),** pursuant to and in compliance with Regulation 10 and Regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "SEBI (SAST) Regulations")

1. The Schedule of activity pertaining to the Open Offer has been changed and shall be read as under:

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

Sr. No	Activity	Original Schedule Day and Date	Revised Schedule Day and Date
1.	Specified Date	Friday, March 4, 2011	Friday, March 4, 2011
2.	**Last Date for a Competitive Bid(s)**	**Monday, February 28, 2011**	**Monday, February 28, 2011**
3.	Date by which Letter of Offer will be dispatched to the Shareholders	Monday, March 21, 2011	Friday, June 03, 2011
4.	**Offer Opening Date**	**Friday, April 1, 2011**	**Wednesday, June 08, 2011**
5.	**Last Date for the Revision of the Offer Price / Number of Equity Shares.**	**Monday, April 11, 2011**	**Thursday, June 16, 2011**
6.	Last date to withdraw acceptance tendered by shareholders	Friday, April 15, 2011	Wednesday, June 22, 2011
7.	**Offer Closing Date**	**Wednesday, April 20, 2011**	**Monday, June 27, 2011**
8.	Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	Thursday, May 5, 2011	Tuesday, July 12, 2011

The above dates, wherever appeared in the original Public Announcement should be read accordingly.

2. The following sentence should be read in continuation to Para 2.11 of the PA : "However he has not been appointed as the Director on the Board of the Target Company till the date of Letter of Offer i.e. May 30, 2011"
3. In Para 8 of PA, the sentence "Further the acquirer undertakes……… for next 3 years" should be read as "through sale of shares in the secondary market within the time granted by the Specified Stock Exchange i.e. Bombay Stock Exchange Limited (BSE) where the shares of the Company are listed. Further the Acquirer undertakes that he will maintain listing status of SITL for next 3 years and will not delist the company for next 3 years."
4. The address and contact details of the Manager to the Offer, Chartered Capital and Investment Limited has changed and should be read as **"418-C, "215 Atrium", Andheri Kurla Road, Andheri (East), Mumbai – 400 059, Tel No.: 022 - 66924111 / 6222, Fax No.: 022 - 66926222"** instead of "26 Kamdar Shopping Centre, 2nd Floor, Opp Railway St., Vile Parle (East), Mumbai – 400057, Tel.: 022- 26121742, Fax: 022- 26121743."

Further to this please note that, in the Letter of Offer dated May 30, 2011, the Tel No. of the Target Company should be read as **022-67253151** instead of 022-65294575 on Page No. 1, Page No.13 and Page No. 19 of the Letter of Offer.

All other terms and conditions of the Offer as set forth in the PA are unchanged.

The Acquirer, Mr. Ziaulla Sheriff accepts full responsibility for the information contained in this Public Announcement and is responsible for the fulfillment of each of his obligations in terms of the SEBI (SAST) Regulations, 1997.

This Public Announcement will also be available on SEBI's website at **www.sebi.gov.in**

MANAGER TO THE OFFER
CHARTERED CAPITAL AND INVESTMENT LIMITED

Contact Person: Mr. Vimlesh Bansal

418-C,"215 Atrium", Andheri Kurla Road, Andheri (East), Mumbai – 400 059

Tel No.: 022 66924111 / 6222, Fax No.: 022 66926222, Email: mumbai@charteredcapital.net

Place: Mumbai **Date: June 02, 2011**